

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: Mr. Rajesh Daga

V/s.

M/s. Comproind Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Kajal M Shah

Advocate  
for Resp No. 2,  
11 and 12

KM Shah  
8/2/17

CS PRAMODS S D Creditif  
Company Serv  
for Resp. No. 4

P S D

Zahra Padamsee  
i/b Bhambha  
& Partners

Advocate  
for  
the Petitioners

Zahra  
8/2/17

Parak Patel  
i/b Mansukhlal  
Hiralal & Co

Advocate  
for  
Res no 3, 7, 8 & 9

Parak  
8/2/17

**ORDER**

**T.C.P. NO. 72/397, 398/NCLT/CLB/MB/2010**

1. Ld. Representatives of both the sides are present.

2. It is intimated that one of the professionals namely M/s. Kalyaniwala & Mistry LLP, Auditors, has expressed inability on account of conflict of interest.

3. Parties are directed to suggest other name to substitute the said Auditor. As per consent of both the sides, out of the names suggested, M/s. Bhansali & Jhaveri is appointed to submit the audit report as already directed vide para No.5 of ad-interim Order dated 28<sup>th</sup> September, 2016.

4. The audit report is expected by 27<sup>th</sup> February, 2017. The Registry is directed to issue reminder letter to the Valuers M/s. ShrinivasM. Kini & Co, 134 Nagindas Master Road, Fort, Mumbai 400 023 and Mr. Avinash Acharya, Tulsi Niwas, In front of Raghunath Ji Temple, Acharyon Ka Chowk, Bikaner 334 005.

5. Let this matter be now fixed for hearing on **15<sup>th</sup> March, 2017**. Communicated to both the sides.

Dated: 8<sup>th</sup> February, 2017

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**